

namely Najafgarh, Shahdara and Supplementary, construction of sewage treatment plants, interception of drains and rehabilitation of trunk sewers, laying of sewerage system in unsewered colonies and rural areas and desilting of peripheral and internal sewers.

#### **Aims of National Green Tribunal**

313. SHRI R. C. SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the aims and objectives of the proposed National Green Tribunal (NGT);
- (b) how the proposed NGT would help to reduce the load of environmental cases;
- (c) whether the proposed NGT would also deal with the criminal cases; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH) : (a) The aims and objectives of the proposed National Green Tribunal are effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matter connected therewith or incidental thereto

(b) The Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved. There is also a bar on the civil courts to entertain such cases. The alternative remedy provided by the wide jurisdiction of the Tribunal will substantially reduce the burden of environmental litigations on the higher courts. The specialised Tribunal is expected to dispose of such cases expeditiously.

(c) and (d) The jurisdiction of the Tribunal is limited to civil cases and the environmental disputes of criminal in nature shall continue to be adjudicated by the existing criminal courts. Criminal cases require a hierarchy of courts and other paraphernalia needed for criminal proceedings which does not gel with the architecture of a Tribunal.

#### **Framework convention on climate change**

314. PROF. SAIF-UD-DIN SOZ : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that the industrialized world does not feel the efficacy of the provision in the framework convention on climate change, that reduction of emissions is common but differentiated responsibility in full measures; and